MR. CHAIRMAN: This is not against the Minister of Education.

श्री राजनारायण: श्रीमन्, मैं यह कहना चाहता हूं कि माननीय चागला साहब ने केवल यह कहा था कि यह बात मेरे डिपार्टमेंट से सम्बन्धि नहीं है, इसका सम्बन्ध अशोक मेहता के डिपार्टमेंट से हो सकता है, सोशल बैलफेयर से । तो मैंने चागला साहब से कहा कि आप नेता सदन के हैं। राज्य सभा के । तो मैं आपको सूचित कर देता हूं "नाऊ इट इन यूअर इ्यूटी टु इंफार्म अशोक मेहता"। तो मैं यह कहना चाहूंगा कि मुझे जीवन में किसी ने झूठा नहीं कहा है, मैं किसी को गुम-राह नहीं कर सकता हूं, मैं रंज कर सकता हूं। श्रीमन्, ऐसी बात श्री चागला साहब को नहीं कहनी चाहिये थी

श्रीसभापति : उन्होंने तो यही वहा कि मेरे डिपार्टमेंट से इसका ताल्लुक नहीं है और अब श्रीखान ने बयान कर दिया है और सब चीज साफ हो गई है।

श्री राजनारायण : अव तो बहुत चीजें मालूम हो जायेगी । अब तो सरकार ने कह दिया है कि उसका कोई सम्बन्ध नहीं है । जैसा कि सम्मानित सदस्य ने कहा कि सरकार का इसमें डायरेक्टली और इनडायरेक्टली कोई सम्बन्ध नहीं है । अब हम इसद्या बारे में आगे मुब करेंगे ।

श्रो समापति : आगे जो होगा, वह होगा ।

THE REPRESENTATION OF THE PEO-PLE (AMENDMENT) BILE, 1966—conW.

SHRI N1KEN GHOSH (West Bengal): As I was saying, the question of conveyance during elections is very important. I know of cases where hundreds of jeeps of Mahendra and Mahendra, a monopoly concern, and hundreds of lorries jnd trucks were placed at the disposal of the ^Congress Party, in assembly, on the election day.

[THE DEPUTY CHAIRMAN in the Chwir.]

It absolutely vitiated the election. So, I would like that in any constituency, whatever be the normal conveyance, public conveyance, besides that, no other conveyance should be imported into that constituency, except that the candidate and his election agent may travel around. For that he should get any conveyance that he requires.

Then, as regards the officers, particularly the presiding officers and the other higher-ups in the election machinery, I would like to say that absolute freedom should be given to the Election Commissioner to choose his own officer for the purpose of conducting and supervising the elections. The State Governments, etc. should not be given any choice of officers from whom the Election Commissioner has to choose. He should build up an independent machinery for the purpose under his own jurisdiction, so that the fairness of the election is maintained. When the State Government suggests a quota of officers and where the particular State Government is directly concerned, the Government would choose such officers who a~e liable to be partial towards ihe particular Party which is at the helm of that Government.

As regards the police arrangements, I can say from personal experience that cases have occurred when particular booths have been completely laken control of by some goonda elements, but even after repeated representations, no police came and saw to it that the voters would cast their votes. So, the presiding officer and the election machinery should be given mobile police teams and the police must be placed at their disposal. There should be a sufficient number of them. 1 have a great apprehension that in the ensuing general elections, and we have heard i', that the Congress is building up a "Pratirode" and it is being talked about that no fair election; will be conducted this time. There may be stabbings and anything by these goondas. So, I want an assurance, when such a Bill is before us. that they would take note of it.

Finally, I would say that when the preliminary voters' lists are compiled by the representatives of *the* political Parties in a constituency, their help should be taien in order to compile that list. In the preliminary voters' list it has been found that some 3,000 persons have gone from the voters' list, in one case. In another case, in a mud-house, there is nobody and it is a vacant house, but you see that five hundred voters are there. So, after these things have occurred, then to raise objections, to eliminate the bogus voters and to get the real voters into the voters' list, it is almost a superhuman task. So, I would suggest that there should be a clause to say that when the preliminary voters' list is compiled, the help of every political Party should be taken. They should depute their persons and their advice should be taken. This arrangement should be made.

SHRI BHUPESH GUPTA (West Bengal): Madam Deputy Chairman, we certainly need a very radical amendment of the Representation of the People Act and I may say now that we also need amendment of the Constitution. Our experience in the matter of elections and especially with the present Election Commission Office is somewhat very unsatisfactory and we have reasons to believe from direct and other experience that the present Chief Election Commissioner is politically prejudiced against the left Opposition in the country.

When I make this statement, I 3 P.M. make with a full sense of responsibility because I represent one such all-India Party, the Communist Party of India. As you know. in 1958 there was a strike in Jamshedpur. It was a workers' strike, and in that connection a number of well-known trade union leaders were arrested and later on tried and convicted. Among them were Kedar Das who was once an M.L.A., Barin Dey. A. K. Gopalan, Ali Amjad and Satya Narayan Sinha. These were the people arrested, accredited leaders of the workers. After the arrest when they were in custody already, certain violent incidents followed due to provocations and other things. Anyhow when these incidents took place, they were not present, most of them. Then a case was started and they were convicted by the court and they suffered imprisonment. When they came out, we asked for the removal of their disqualification on the ground that it was a genuine trade

union dispute which resulted in the strike —it was a very successful strike, it was discussed in this House and so on-and that they were bona fide trade union workers and leaders and some of them also leaders of the Communist Party of India. Naturally we expected that the Election Commission would take sympathetic view of this matter, a broad political view, that these accredited leaders of the workers were not under disqualification. Please remember, Madam, that after the Tata strike of 1958 we contested in Jamshedpur and we captured the parliamentary seat and also an Assembly seat. Therefore, neither the workers nor the public took them to be criminals or people who had committed crimes of that nature.

Now what happens? They are all disqualified and our experience in this- matter is bitter, and I am sorry that I have to say this thing about the Election Commission. Hon. Members who have been in this House for the last fourteen years or so know very well how careful I am when I talk about the Chief Election Commissioner or about that office. Never did I say anything even under provocation. Mr. Sukumar Sen, the then Chief Election Commissioner, set an example which' should be followed by all Chief Election Commissioners. He carried the confidence not only of the Congress Party but to the eternal credit of that great departed officer, of the entire Opposition. Today against the present Election Commissioner we have serious complaints, and the Sam-yukta Socialist Party, another all-India Party, has serious complaints. Why? Have we suddenly gone wrong or have we become partisan? No, we have not. We have very strong grounds for complaint because we want the Election Commission not only to be an independent authority but to be an authority which is above political prejudices, which it is not. It shows a hostile attitude towards the Communist Party, and I can tell you that the present Election Commissioner is an anti-Communist. Let it be known. Once, I know from facts, when representation was made with regard to this particular case, lectures were delivered as to violence and non-violence, that the Communist Party believed in violence, that the Communist Party was responsible for the disorders in the country. What business had the Chief

[Shri Bhupesh Gunfa 1 Election Commissioner to deliver such lectures? First of all it was all wrong. He does not even know the Constitution of the Communist Party of India, neither its policy. He is carried away by certain prejudices against the Communist Party of India and that is why he made such remarks. Anyway I would not go into more details about it, I felt very sorry about it. How to convince the Chief Election Commissioner. He would not understand that the Communist Party does not stand for violent things in its programmes or policies. That is very clear. Even if we did, it is to be tackeld at the political level by other political agencies. So long as we are a recognised party and carry the symbol, it is none of the business of the Election Commissioner to go into all that kind of thing and make such insinuations and so on, And statements have been made, I say it with all sense of responsibility. I have come to the conclusion that we cannot expect much justice from him. If he does it, well and good and for whatever little mercies he shows we shall be very grateful to him. Still I would like his office to be maintained in its integrity. But I think we should tell you, the Parliament should be told, that here in Jamshedpur these people are disqualified.

I tell you that Mr. Sarju Pandey, a member of that House, in 1950 was held up in a murder case and he was convicted and when he came out he represented his case to Mr. Sukumar Sen, and many other similar cases of Telengana were represented to him and he took a political view of the matter and all the disqualifications were removed, and they are there, some of them there in Andhra Assembly and some here in the Lok Sabha. What we say is this. First we are disqualified. First of all the Tata Company sent these people in a frameup, and that story had been told in Parliament in 1958, and I can tell you it was a frame-up. Sometimes you can get convictions even after a frame-up. Convictions do not mean that the case is absolutely justified. Besides, when this incident took place, they were in prison. They are held to be responsible for what happened after, and not only that, the Election Commission holds that they cannot contest the election. Let the Election

Commission take a referendum in Jamshedpur city whether these people are loved and are popular there, and you will see what the people say. Let him come to Jamshedpur city and address the public. If the public says that they are popular, the bar should be removed. Why this political victimisation? They have suffered at the hands of the Tata Company, the Tata Iron and Steel Company. They have suffered at the hands of the Bihar Government. They remained in prison for years. Now when they want to return to public life fully as accredited leaders of the working people, the Election Commission comes and its long hand is extended to bar the way. I say this is not right. I know that the Election Commission has ample power and it can retaliate, but I hope it will not retaliate. I do not speak in terms of retaliation. I express my grievances. but then I say that something should be done. Here, Madam, I shall read out from the New Age what has appeared on September 4th:

"It is also understood that when the petition on behalf of the leaders of the Jamshedpur Mazdoor Union was placed before the Election Commission, the latter sought to justify the disqualification on the basis of its own assessment of what the policies of the C.P.I, amounted to. It is learnt that the Election Commissioner has already come to the conclusion that the C.P.I, is wedded to violence, that it is responsible for much of the violence that appears to be taking place in country, and that removal of disqualification of Jamshedpur leaders would only be an encouragement to violence."

What ? The Election Commission has translated itself from the field of Constitutional functions to the field of party-political functions. Here he is against us. In the matter of symbol we suffer. Now again we suffer. The Samyukta Socialist Party made a public statement criticising him. We have not issued a public statement yet. I know that he will not remove the disqualification. Whether we should go to the Supreme Court or not, we shall discuss. But in this Parliament certainly we shall agitate. The issue shall be taken to the public. Suppose I am convicted for a political case or a trade union case.

even after my release and I am to suffer disqualification? If that is so, how many Commissioner does not exercise his power judiciously and in a democratic manner. The Election Commissioner in this matter is arbitrary, undemocratic and hostile to the Communist Party. This is what I am very sorry to say. What crime have we committed? What crime have we committed that the Election Commissioner should treat us like this ? I know of no sympathy from the Election Commissioner. I do not wish to go into all that. But what crime have we committed that we should be treated in this manner?

Are they just small people? They are the trusted and beloved leaders of the working Constitution in such a manner that these class. Do they become socially and constitutionally untouchable if some emplovers get them convicted in a court of law by using the authority and money that are there in the power to the High Court because I would their possession? I would like to know. Therefore, it is a very bad example. Mr. Sukumar Sen was there. You saw at that time that we had the Telengana trouble. Many people were convicted in Telengana. Some Bengal people were convicted. And never did I approach the House with such a complaint against Mr. Sukumar Sen from our party because we thought that he was on the whole right. Even though we did not have any satisfaction in every single case, by and large, we felt that Mr. Sukumar Sen was not prejudiced against the Communist Party or the Left parties a_s such. That is why even when we had grievances, we did not complain. But I find that the present Election Commissioner completely disregards the Opposition. In Calcutta, he arbitrarily used the photo system when the entire Opposition begged of him not introduce the photo system for identification in Parliamentary elections and so on. But he did it. In this House we made representations. He did not pay any heed. Then, he must have realised his folly and abandoned this system of photography. But may I not ask him that he should have listened to us a little? We are living in the world of the common people; we are not living among officials or superannuated or otherwise. We

does it mean that I cannot return to Parliament, are in life- Therefore at least we should be listened to. But we were not listened to. Proceedings of the Parliament would show people would be eliminated one after another that. Now, of course, he has himself given it if they fall under the technical law of up. Therefore, I tell you-my comrades in disqualification ? And then the Election Bihar have suffered under law, under the Preventive Detention Act, under the DIR and under the IPC. Now they will suffer from the provision of the Constitution which makes the Election Commissioner the supreme authority. I would not like it to be done. But I should like, by an amendment of the Constitution, to make the actions of the Election Commissioner justiciable before the Supreme Court. Otherwise, we cannot have protection because people with wrong sympathies, with party and political sympathies, become the Chief Election Commissioner. What is the guarantee that other parties will be protected? There is no guarantee. Therefore the time has come for the Government to consider this matter and initiate an amendment of the matters can be justiciable by the High Court or the Supreme Court. I am prepared to make it by the Supreme Court. We need not even give like to keep the Chief Election Commissioner's office really strong and independent. Therefore I do say this thing with great sorrow. I do hope that the present Election Commissioner will were even sentenced to life imprisonment. In misunderstand me. But I shall be failing in my public duty if I had not expressed the grievances and the sense of disappointment of one of the all-India parties of the country, and I hope that note will be taken even at this time.

> The Election Commissioner made recommendations and you know that as a result of it the Bill has come. He proposed the raising of deposit—the amount of deposit was proposed to be raised. Many other things were done. Obviously, he does not know that in this poor country high deposits do not ensure democracy and free elections. He should have known it. Yet, Government has not accepted many of the things. Some they have accepted. I am not saying that everywhere he is bad, I am not saying that everywhere he is wrong. It is far from me. I am sure that in many matters he is right also. In some matters we may be also wrong. I do maintain, I am not saying that all is wholesale wrong, or that all is wholesale right. But I think I shall be failing in

[Shri Bhupesh GuptaJ my duty if the voice of one party is not expressed here. There is disappointment. I should like this august House to be independent, invoking confidence of all the parties in the country just as Mr. Sukumar Sen commanded the confidence of all. You have got the records here-not one word was uttered by any one of us against that man who was appointed as the Chief Election Commissioner after the Constitution came into being.

How is it that the present Election Commissioner has become such a controversial figure that at least two parties have openly come out and other parties have also got complaints? Why? Why is it so? See it for yourself. And I hope that the Chief Election Commissioner will himself ponder over this matter because if he does good, it is good for the country. If we are mistaken, nothing is lost. But if he is mistaken, parliamentary democracy will be made into a mockery and election will be rigged. Things easily go wrong. He is the source of power and authority. We on this side, if we go wrong, we can be pulled up by very many people including all the other political parties, including the many other agencies. But if the Chief Election Commissioner goes wrong, well, many things go wrong as indeed the things are going wrong, I tell you.

Within the few minutes that I have left, I come to another point, that of big money. Big money is invading our elections today. The Chief Election Commissioner and others should have applied their minds to the task of preventing the invasion of big money in the elections to our legislatures. Everybody knows that in another House it was said publicly that there are about 100 Members. somewhere, of Lok Sabha who can be called as an American Lobby, a political term. It was said there. Mr. Gulzarilal Nanda said that 45 Members were supported by Mr. G. D. Birla and so on. I am not concerned with it. But these things are being talked about and we fear that the number may be more. Therefore, big money is here. I will only quote two people kere. One is Mr. Chagla and another is Mr. Asoka Mehta. Mr. Asoka Mehta, before he crossed over to the other side, when he was in the Opposition, said on February 2, 1958:

"The Tata Iron and Steel Company has contributed Rs. 20 lakhs to the Congress Election Fund."

It was published in the Hindustan Times of February 4, 1958. And he claimed that he spoke on authority. Now, Mr. Asoka Mehta is on that side.

And there is Mr. Chagla who dealt with a case in connection with the 1956-57 elections. That was a case in which the Tata Iron and Steel Company wanted their Memorandum of Association to be altered in order to make a contribution of Rs. 10.30.000 to the Congress. Rs. 6 lakhs to the AICC, Rs. 3,30,000 to Bihar—and we have got that case, the case I have referred to where our people sufferedand Rs. 1 lakh to the State Congress in Orissa. Two or three shareholders contested this application and the case went up before the Bombay High Court and this is what Mr. Chagla said. I will remind you, and I do not wish to say very much. Mr. Chagla said in this case—I do not know whether Mr. Chagla is here now:

"Before parting with this case, we think it our duty to draw the attention of Parliament to the great danger inherent in permitting companies to make contributions to the funds of political parties. It is a danger which may grow space and which may ultimately overwhelm and throttle democracy in this country. Therefore, it is desirable for Parliament to consider under what circumstances and under what limitations companies should be permitted to make these contributions."

This is what he said in that famous Tata Iron and Steel Company case. Then he went on to say :

"It is with considerable uneasiness of mind and a sinking feeling in the heart that we approach this appeal and the proposal of the Tata Iron and Steel Co. Ltd. that they should be permitted by an amendment of their memorandum of association to make contributions to political parties ..."

"... Democracy in this country is nascent and it is necessary that that democracy should be looked after, tended and nurtured so that it should rise to its full and proper stature. Therefore any proposal or suggestion which is likely to strangle that democracy almost

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of suspicion. Now, democracy is a political system which ensures decisions by discussion."

This is what Mr. Chagla said. Then again

THE DEPUTY CHAIRMAN: You should wind up now.

SHRI BHUPESH GUPTA: ... it says:

"but the discussion and debate must be conducted honestly and objectively and the decisions must be arrived at on merits without being influenced or actuated by any extraneous considerations. On impression it would appear that any attempt on the part of anyone to finance a political party is likely to contaminate the very springs of democracy."

(Time bell rings.)

I am finishing. Even Mr. Justice Ten-dulkar made similar observations. Even Mr. Justice Mookerjee of the Calcutta High Court in the Martin Bum case said . . .

(Interruption by Shri Sheet Bhadra Yajee)

THE DEPUTY CHAIRMAN: He is winding up.

SHRI BHUPESH GUPTA: Why are you diturbing?

DEPUTY CHAIRMAN:

SHRI MULKA GOVINDA REDDY (Mysore): He is quoting from the judgment of Mr. Justice Chagla.

THE DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, you continue.

SHRI BHUPESH GUPTA: Mr. Justice Mookerjee says:

"To induce the Government of the day by contributing money to political funds of political parties is to adopt a most sinister principle fraught with grave danger to commercial as well as public standards of administration "

Now, I can give much more quotations but I do not wish to go it. The danger is even more. In the coming election the

in its cradle must be looked at not only with | big money will play a big part. The Big money is already there in order to interfere in the elections. I am told that they will be financing the candidates of many parties, apart from the Congress Party which will have a large share in that financing. Birlas and others-I am using plural-are ready with their big purse to put up their candidates.

> Before I end, this is my last sentence, last word. When it was suggested in the Calcutta Congress circles why Mr. Sachindra Chaudhuri was being made the Finance Minister, the answer of the Congress rulers of West Bengal was that he was becoming the Finance Minister of the country to raise election funds from big business.

SHRI SHEEL BHADRA YAJEE (Bihar): It

SHRI BHUPESH GUPTA: How do you know that ? You do not know. And then Mr. R. D. Birla was the first to greet the appointment of Mr. Sachindra Chaudhuri as the Finance Minister. They have put their people in all important places. The money bag is ready. They have put their people in all important places not only to attack the left Opposition but others also, to see that progressive-minded Congress people do not get nomination. That is how things are happening. I tell you that our job today is to make elections as democratic as possible, as fair as possible, as broad-based and generous as possible from the point of view of the people and, above all, we must take every s'.ep possible to see that big money does not continue, Mr. Bhupesh Gupta. He is winding have any hand to interfere in the elections in the way it is planning today.

> भी राजनारायण (उत्तर प्रदेश) : मान-नीया, यह जो रिप्रजेंटेशन आफ पीपुल्स एक्ट को संशोधन करने का विधेयक प्रस्तुत है इस सम्बन्ध में मुझे बहुत सी बाते वहनी हैं।

> एक तो इलेक्शन कमिशन के बारे में ही मैं पहले कहना चाहता हूं। एलेक्शन विभागन आज एक विवादास्पद हो गया है और जब एलेक्शन कमिशन के बारे में, उनके डिस-किशन, उनके जजमेंट, उनके पावर, उनके काम करने के तरीके के बारे में सार्वजनिक ढंग पर क्वेश्चन होने लगे हैं तो मैं चाहंगा

[श्री राजनारायण]
कि सरकार कोई ऐसा विवेयक लाये जिससे
कि एलेक्यन कमिशन इस ढंग से बने कि उसके
अन्दर निष्पक्षता, ईमानदारी हो और आम
तरीके से जनता का विश्वास हो।

वोटर लिस्ट के बारे में भी मुझ को पहले ही कह देना है। वोटर लिस्ट इस समय जो बनती है वह बहुत ही गलत ढंग से बनती है और कुछ राज्यों में तो बोटर लिस्ट पोलिंग है के समय भी कैंसिल हो जाती है। सन् 1962 ई. का जो चुनाव हुआ था तो आप आष्ट्रचंचिकत होंगी यह सुन कर कि उत्तर प्रदेश में लिस्टें प्रिट नहीं हुई, परपजली वहां बोटर लिस्ट स्टैंसिल की गई और ऐसी न मालूम कितनी जगहें, कितने जिले मिलेंगे जहां कि पोलिंग डे के दिन तक कम्पलीट लिस्ट नहीं थी, उसमें घटाया गया उसमें बढ़ाया गया । इसलिये वोटरलिस्ट के बारे में भी कानून के अन्दर कोई डेफनिट व्यवस्था होनी चाहिये कि कितने समय पहले वोटर लिस्ट कम्पलीट हो जायगी और कम्पलीट हो कर बह हर विरोधी दल के लोगों को, कम से कम जो रिकगनाइज्ड हैं उनको, मुपत मिल जायगी, वह कम्पलीट मिले, ऐसा नहीं कि प्राविजनल हो। कह दिया जाता है कि यह लिस्ट जो अभी दी जा रही है पूरी नहीं है पूरी लिस्ट होगी आगे चल कर। जितनी भी लिस्ट हमें 1962ई॰ में या इसके पहले भी दी गई उस लिस्ट के बारे में बराबर कानून की निगाह में कहा गया कि यह प्राविजनल लिस्ट है। **यह** व्यवस्या नहीं होनी चाहिये।

में चाहता हूं कि इस कानून में एक और अयवस्या हो कि जो विधान सभा और लोक सभा के लिये वोटर लिस्ट बने उसके बाद राज्यों में जितने चुनाव हों चाहे वह म्युनिसपैलिटी का चुनाव हो, चाहे नोटीफाइड एरिया का चुनाव हो, चाहे टाउन एरिया का हो, चाहे गांव सभा का हो, सभी में वह लिस्ट वेलिड मानी जाय। मुझे मालूम नहीं कि पाठक जी को इसकी जानकारी है या नहीं, ऐसी अनेक नजीरें मिलेंगी कि विधान सभा के लिये हम वोटर हैं, पार्लियामेंट के लिये हम बोटर हैं मगर हम गांव सभा के लिये बोटर नहीं है, गांव सभा के या म्युनिसिपैलिटी के चुनाब के लिये वोटर नहीं है, हमार। नाम वहां से काट दिया गया है। अभी-अभी परसों हमारे पास विहार राज्य के दानापुर से एक सज्जन आये। कैंट्रनमैंट एरिया की लिस्ट में उनका नाम था, वह बालिग हैं, बराबर तमाम चुनाव में वोट दिया है मगर चुंकि वहां पर कैंट्नमेंट एरिया का चुनाव होने जा रहा है और वहां कांग्रेस की रूलिंग पार्टी के लोग समझते हैं कि यह वोटर अगर खड़ा होगा तो जरूर जीतेगा इसलिये उनका नाम निकाल दिया गया । चार दिन से वह परेशान थे, हर एक मिनिस्टर को खोज लिया, जगजीवन राम जी को कहा और अंततो-गत्वा मालूम हुआ कि इसका सम्बन्ध चस्हाण साहब से है तो वह चव्हाण साहब के पास भीगये थे। तो इस रिप्रेजेंटेशन एक्ट में, इस कानून में, यह व्यवस्था होनी चाहिये, जैसे कि सन् 1967 का चुनाव शुरू किया तो 1967 के चुनाव के लिये जो वोटर लिस्ट विधान सभा और लोक सभा के लिये वैलिड है वह आगे जो भी चुनाव होगा चाहे वह राज्य में टाउन एरिया का हो, नोटीफाइड एरिया का हो, डिस्ट्रिक्ट बोर्ड का हो, म्युनिसपैलिटी का हो उसमे वह लिस्ट वैलिड होगी और जहां ऐसी बात देखने में आये कि असेम्बली के लिये तो बोटर है लेकिन टाउन एरिया या नोटीफाइड एरिया के लिये वोटर नहीं है वहां मैं समझता हूं कि अधि-कारियों के लिये कोई दंड की व्यवस्था होनी चाहिये क्योंकि जानबुझ कर आज रूलिंग पार्टी को नाजायज ढंग से लाभ पहुंचाने के लिये कुछ अफसरान इस तरह के खुराफात करते रहे हैं और यह हम लोगों भे आंखो के सामने जो कि फील्ड में वर्क करते हैं, यह चीजे, आती रहती हैं।

उसी तरह से पोलिंग स्टेशन के बारे में भी पाठक जी से आपके जरिये से अर्ज करूंगा कि पोलिंग स्टेशन तब फाइनल हो जब कि सभी

विरोधी दल या सभी उम्मीदवार से पूरा-पूरा राय मशविरा कर के उनसे सलाह ले ली जाय, बिना उनके वैलिड आबजेक्शन को ठीक तरह से सूने किसी जगह पोलिंग स्टेशन को रखने के लिये बजिद हो कर कर्मचारियों को नहीं चलना चाहिये और एक कानून बना दिया जाना चाहिये कि किसी पोलिटिकल पार्टी के नेता या कार्यकर्ता के घर में तो पोलिंग स्टेशन रहे ही नहीं । जो लोग भी पोलिटिकल फील्ड में हैं वे जानते हैं कि अक्सर कांग्रेस पार्टी के उम्मीदवारों के कितने उनके बंगले, कितने उनके घर ले लिये जाते हैं। अब उनके घर में दूसरे लोगों को जाने में दहशत होती है, वे ठीक से जा नहीं पाते हैं। इसलिये पोलिंग स्टेशन किसी उम्मीदवार के घर में बने ही नहीं, पोलिंग स्टेशन बिलकुल अलग बने और उसके बनने पर अगर कोई खर्चा हो तो उसको सरकार को बर्दाश्त करना चाहिये।

इसके साथ-साथ यह जो पोलिंग एजेंट हैं उनके बारे में भी निवेदन करना चाहता हूं। पोलिंग एजेंट की मुकरेरी को लेकर के बहुत ही तुफान ए बदतमीजी बरपा हो रही है। में विल्कुल ठीक तरह से कह रहा हूं कि पौलिंग एजेन्ट के बारे में, प्रिजाइडिंग वाफिसर को कोई हक नहीं होना चाहिए कि जिसको चाहे वह लेले जिसको चाहेन ले। जो भी कैन्डिडेट हो उसको हक रहना चाहिये कि जिसको जब चाहे वह अपना पोलिंग एजेंट वहां के लिये बना दे, उसके पास कैन्डिडेट का हस्ताक्षर काफी है। वहां हम लोग जो अपोजिशन पार्टी के लोग हैं उनको एजेंट नहीं लिया जाता ।

भी महाबीर प्रसाद शुक्ल (उत्तर प्रदेश): एजेंट उनके पास होते ही नहीं ।

भी शीलमद्र याजी : आदमी हैं ही नहीं आपके पास।

भी राजनारायण : महाबीर प्रसाद जी कहते हैं आदमी नहीं हैं। ठीक है भाई। इस तरह की बातों का बाद में जबाब देगें, अभी

खास-खास बातों को कह लेने दीजिए। हमको यह भी कहना है कि पोलिंग एजेंट के बारे में भी प्रेजाइडिंग आफिसर के ऊपर यह नहीं रहना चाहिये कि उनकी स्वीट विल पर हो कि जब चाहे हमारे एजेंटों को रखें, जब चाहे हमारे एजेंटों को न रखें। जो कैन्डिडेट हो उस कैन्डिडेट का पूरा सिगनेचर ही काफी है, जिसको चाहे वह अपने दस्तखत से अपना पोलिंग एजेंट बना कर भेज दे, जिसकी चाहे अपने दस्तखत से हटा दे। एक आदमी का एक पोलिंग एजेंट एक बार रहे। इतना काफी

इसके साथ-साथ, यह जो पींचयां बांटी जाती हैं जो लोग आज तक चुनाव लड़े हैं जानते हैं कि पर्चियां बांट लेते हैं। और उन पर बाप का नाम, घर का नाम, वोटर का नाम लिख कर भेजते हैं। मैं निश्चित मत का हूँ किये पर्वियां सरकार को सरकारी खर्चे पर तमाम उम्मीदवारों के बारे में बांट देनी चाहिये । एक लिस्ट बन जाय कौन-कौन उम्मीदवार हैं, किन-किन का क्या चुनाव चिन्ह है, उसके बाद हर वोटर के पास सरकार की पर्ची भेज देनी चाहिये, नहीं तो गरीब बेचारा अपनी पर्ची ही नहीं छपवा सकता।

भी महाबीर प्रसाद शुक्त : डिस्ट्रिब्यूशन की एजेंसी क्या होगी ?

भी राजनारायणः डिट्रिब्यूशन की एजेंसी गांव पंचायत है, ब्लाक्स बने हुए हैं, लेखपाल-पटवारी हैं।

भी लोकनाय मिश्र (उड़ासा) : डाक से भेज दिया जाय।

भी महाबीर प्रसाद शुक्स : इसकी गारंटी क्या होगी कि वह पहुंच जायगी।

उपसभापति : उनको बोलने दीजिए। उनका समय हो जायगा।

भी राजनारायण : समय तो थोड़ा बढ़ाइयेगा । जो लोग चुनाव लड़ते हैं उनके बहुत तरीके होते हैं। या तो उनको डाक से भेज दिया जाय।

श्री महाबीर प्रसाद शुक्ल: आप कहेंगे डाक वाले ने नहीं दिया, बेईमानी की।

श्री राजनारायण : पहले एक काम करो, उस काम की करने में कोई दिक्कत महसूस हो तो आगे उस दिक्कत को दूर करने की व्यवस्था करो । तो रिजस्टर भेज दिया जाय, वह पोस्टल सर्टिफिकेट के साथ भेज दिया जाय, कोई इंतजाम कर दिया जाय।

श्री महाबीर प्रसाद शुक्ल : इसमें जो खर्चा बढ़ेगा क्या आप उसकी सपोर्ट करेंगे।

भी राजनारायणः हां करेंगे। तो माननीया, हमारा यह कहना है कि अगर महाबीर
प्रसाद जैसा कह रहे हैं, इसमें दिक्कत हो सकती
हैं तो मैं अर्ज करूंगा कि जितने उम्मीदवार
हों उन उम्मीदवारों को उन्हीं के चुनाव चिन्ह
छाप कर पूरी-पूरी पींचयां दे दी जायें, वे
बंटवा देंगे। यह भी व्यवस्था हो सकती
है।

अब इसके बाद हम आते हैं सबारी के प्रश्न पर । मैं इस निश्चित मत का हूं कि सवारी पर प्रतिबंध लगना चाहिये । चुनाव के कुछ समय पहले कानून में यह व्यवस्था हो जानी चाहिये कि एक असेम्बली के लिये सीट में एक आटोमोबाइल गाड़ी को छोड़ कर दूसरी न चले। कैन्डीडेट है, काफी है। उसके लिये चारों तरफ कारें घूमें, वहां जो गरीब हैं, असहाय हैं

भी शीलमत याजी: क्या वो वोटर हैं वे भी अपनी गाड़ी से नहीं आ सकते हैं?

भी राजनारायण: हमको तो उतनी दूर तक जा कर कानून में व्यवस्था करनी चाहिये जितनी दूर तक जाकर कानून बनाकर हम श्रष्टाचार को रोक सकें, हम चुनाव की निष्पक्षता को रख सकें, हम वोटर की आजादी को रख सकें, और उनको आजादी के साथ वोट दिलाने के लिये व्यवस्था उत्पन्न कर सकें। ये हमारा कहना है। जितनी दूर तक हम कानून के अन्दर जाकर यह कर सकें उतनी दूर तक हमें करना चाहिये। श्री लोकनाय मिश्र : लेकिन उनकी गाड़ी कहां घूमती है। यह जो तो कांग्रेस गवर्नमेंट के कांट्रेक्टर्स की गाड़ियां घूमती हैं।

श्री राजनारायण : अव इसके साथ जो खर्चा बढ़ाने की व्यवस्था हैइस सम्बन्ध में थोड़ा सा में क्यीरे से जाना चाहुंगा और माननीया मैं चाहुंगा कि सदन के सम्मानित सदस्य जरा हमारी बातों को सुनें। मैं चार प्रायरिटी की बातें कह रहा हूं, और ज्यादातर पाठक जी को सुना देता हूं। हमारे शीलभद्र याजी जी भी शायद हमारी बात को समझते हैं। "फोर रिवाल्यूशन्स फार इक्वालिटी" चार कांतियां हमने मानी हैं। पहली कांति चले कि कानून की निगाह में सब बराबर हैं मगर जिनके हाथ में पोलिटिकल पावर थी वे कत्ल कर देते थे, दूसरों का नाम लिख देते थे। केवल कानून में लिख देने से कि कानून की निगाह में सब बराबर हैं, सब बराबर नहीं हो जाते। तब विचारकों ने सीचा कि अब हमकी राजनीति की भी बराबरी चाहिये, तब पोलिटिकल इक्वेलिटी का नारा चला और जब पोलिटिकल इक्वेलिटी को लेकर एडल्ट फ़ेन्चाइज हुआ माननीया, आपको जानकारी होगी कि इंग्लैंड में भी औरतों को बोट देने का हक कितनी देर बाद मिल पाया है तो हर मदं, हर औरत, जो एक खास उम्र के हों, उनके लिये समान हक राजनीति में रखा। एडल्ट फेन्चाइज से भी कानून में समानता आ गई। कानून की समानता और राजनीति की समानता, ये दो समानताएं हो गई हैं। अब मैं जानना चाहुंगा कि क्या महज कानून और राजनीति की समानता हो जाने से समानता है ? यह मैं बताना चाहता हूं पाटक जी को, कि नहीं है। अब जो विचारक है, दार्शनिक है, क्रांतिकारी है, उसका कहना है कि जब तक इकानामिक इक्वालिटी नहीं होंगी, जब तक सोशल इक्वालिटी नहीं होगी, तब तक कानून की इक्वेलिटी और पोलिटिक्स की इक्वेलिटी, यह सही मानी में काम नहीं कर पायेगी। इसी-

लिये में कहना चाहता हूं : आज यह पीपुल्स रिप्रेजेन्टेशन ऐक्ट बहुत संशोधन और सुधार चाहता है। तो इकानामिक इक्वेलिटी की बोर जाने के लिये इसमें कोई निर्देशन होना चाहिये । आज हमारे मुल्क में इकानामिक इक्वेलिटी नहीं है। आज अच्छे से अच्छा मले से भना ईमानदार से ईमानदार आदमी कौम की, मुल्क की, खिदमत करने वाला आदमी चुना नहीं जा पा रहा है। 500 ६० उनको नहीं मिल रहा है, ढाई सी वपया उनको नहीं मिल रहा है। जनता चाहती है उनको चुनना मगर घट से भ्रष्ट, बेईमान से बेईमान, करोड़ों कै नोटों से गरीबों के बोटों को खरीद ले जा रहा है। इसके लिये क्या व्यवस्था हो, क्या रोकथाम हो ? कोई न कोई ऐसा प्रतिबन्ध हो कि जिसकी आमदनी इतने रुपये तक की हो बहु इलेक्शन पेटीशन फी कर सकता है, जिसकी वामदनी 1,000 ६० के ऊपर की हो वह अगर इसेक्शन पेटीशन दाखिल करे तो उस पर भारी

भी महाबीर प्रसाद शुक्त : जिसकी आमदनी लाखों रूपये नहीं है वह कहां से खर्च कर रहा है नापकी पार्टी में ?

रकम सगाई जा सकती है।

भी राजनारायण: You are not a student in my class माननीया, मैं यह अर्ज कर रहा था आपके जरिये कि इतने ब्यौरे के साथ **आने के लिये एक स्ट्डी सकेंल करना चाहिये।** में अर्ज कर रहा हुं केवल इशारे में और इमारे शीलभद्र जी इसको समझते है।

एक दूसरी बात भी मैं इस मौके पर कहना चाहुंगा । जैसे हरिजन हैं, एक व्यवस्था है कि हरिजन लोग अपनी जमानत का रुपया जमा करते हैं तो आधा जमा करते हैं। हम चाहते हैं, कुछ गरीबों के लिये भी इस तरह की व्यवस्था हो जाय कि जो गरीब हैं,जिनकी आमदनी 100 र० से भी कम है मेहनत से, उनके लिये जमानत के लिये कोई सहस्रियत हो । कोई ऐसी व्यवस्था होनी चाहिये। कैसे कानून मंत्री जी करेंगे, यह मुझे मालूम

है। मेरी ख्वाहिश है कि इस तरह की व्यवस्था हो ।

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इसके साथ ही साथ मैं इलेक्शन कमिशन के बारे में चनाव चिल्ल के सम्बन्ध में अवश्य इजहार करना चाहता हुं। चुनाव कमिशन को एक पार्टी को बनाने या न बनाने का अधिकार हो गया है और यह अधिकार उससे छीना जाना चाहिये। इसके लिये कोई ट्राइब्युनल या कोई पंच मंडल हो, जो कि देखे कि पार्टियों को किस ढंग से चुनाव चिन्ह दिये जा रहे हैं। हम देख रहे हैं कि चुनाव चिन्ह देने के बारे में इलेक्शन कमिशन आउट आफ वे चला जाता है और वह सरकारी पक्ष के दबाब में आ जाता है। सरकारी पक्ष में चलने वाली जितनी पार्टियां हैं उन्हें वह बनाव चिह्न देने में कोई पक्षपात नहीं करता है। इसलिए मैं वर्तमान चुनाव कमिशन के ऊपर खुला आरोप लगाता हूं, हमारा उस पर चार्ज है कि वह जानवृज्ञकर संयुक्त सोगलिस्ट पार्टी को, जो कि एक सुदुढ़ और मजबूत अयोजिशन पार्टी है, क्रांतिकारी अयोजीशन वार्टी है, राष्ट्रीय अयोजिशन पार्टी है, जनतंत्रीय अपोजिशन पार्टी है (Interruption) माननीया, महाबीर प्रसाद को रोका जाना चाहिये। मैं महाबीर प्रसाद से निवेदन कइंगा कि इस समय सदन में आत्माराम का केटन कर रहे हैं।

(Interruption)

उपसमापति : आर्डर, आर्डर।

भी राजनारायणः मैं करैक्शन में उत्सुक हुं। मैं बिल्कुल दावे के साथ और डंके की बोट पर कहता है कि इलेक्शन कमिशन ने अपराध किया है, इलैक्शन कमिशन ने पक्ष-पात किया है और इलेक्शन कमिशन के पक्षपात के कारण आज दो पार्टियों को सुप्रीम कोर्टमें जाना पड़ा है और क्या यह पक्षपात नहीं है ? (Interruption) अब में भ्रष्टाचार को रोकने के लिए कुछ सुझाव देना चाहता हूं। (Interruption) श्री शील भद्र याजी इस तरह से टोका न करें क्यों कि सब का भाषण चुपचाप सुनते हैं और बीच में नहीं टोकते हैं। जो गलंत चीज भी

कही जाती हैं, उसको भी सुनते हैं। अगर हमारे भाषण में कोई चीज गलत भी मालूम हो तो उसको सुना जाय।

तो मैं अदब के साथ अर्ज करना चाहता हूं
कि आचरण का कोट बने। मैं 1951 के पहले
जो पीनुल्स रिप्रेजेन्टेटिन ऐक्ट है, उसका पक्षपाती हूं। उसमें जो सातनां क्लाज है—इस
समय जो कानून की किताब मिली है उसमें
वह निपका हुआ है बरना मैं उसको पढ़
देता। लोक सभा या विधान सभा का कोई
मेम्बर डिसक्वालिफाई हो जायेगा अगर
डायरेक्टली या इन्डायरेक्टली किसी कंसने
में उसका कुछ मुनाफा है, उसका इन्टरस्ट
है, कोई सरकार से उसका ठेका है या सरकार
के जरिये कोई काम करता है...

जपसभापति : दूसरे बहुत से मेम्बर बोलने वाले हैं और अब आपको अपना भाषण समाप्त करना चाहिये।

भी राजनारायण: एक नई बात है, अगर पसन्द आयेतो आप भी सुन लें।

उपसमापति : बिल्कुल समय नहीं है।

भी राजनारायण : हमें 7 मिनट और दे शीजिये।

जपसभापति : किर्फ दो मिनट ।

श्री राजनारायण : मैं 10 मिनट से बिम नहीं कहूंगा। इसमें मंत्रियों के बादरण के बारे में कोट है और यह केन्द्रीय सरकार से पर्जा बांटा गया है। इस पर्जे को बहुत सी विधान समाओं में वितरित किया गया है। उत्तर प्रदेश के बारे में मैं जानता हूं कि वहां इस पर दो दिन, डेढ़ दिन तक वहां की विधान समामें बहुस हुई थी। उसका पहला क्लाज है। "संविधान, रिप्रजेन्टेशन आफ दि पीपुल ऐक्ट, 1951, तथा अन्य कोई लागू कानून में जो भी व्यवस्थायें हैं, उनका अनुसरण करने के अलावा, मंत्रिपद का भार संमालने के पहले, हर व्यक्ति का प्रधान मंत्री को या मुख्य मंत्री की, जैसी दशा हो.

अपने और अपने परिकार के लोगों के बारे में सम्पत्ति तथा देनदारी और व्यवसाय में कोई हिस्सा हो उसका क्योरा देगा । जो क्योरा दिया जायेगा उसमें सारी अचल सम्पत्ति का विवरण होगा।" मैं चाहता हूं कि इसको इसमें जोड़ दिया जाय और "चल" की जगह "अचल" कर दिया जाय। अचल सम्पत्ति में चल सम्पत्ति का क्योरा भी होना चाहिये क्योंकि आज हमारे मुक्क में चलसम्पत्ति इतनी जवंदस्त खुराफात पैदा कर रही है कि जिससे सारा जनतंत्र खतरे में पड़ा है।

दूसरे मंती प्रधान मन्ती को देंगे और राज्यों के मुख्य मंती को देंगे। मगर मैं वहना चाहूंगा कि कानून में यह व्यवस्था हो कि जो प्रधान मन्त्री हो वह भी अपनी चल और अचल सम्पत्ति का व्योरा, अपने परिवार या खानदान का ब्योरा राष्ट्रपति को दे। राष्ट्रपति को जब तक ब्योरा हासिल न हो जाय तब तक राष्ट्रपति ऐसे किसी व्यक्ति को प्रधान मन्त्री की जगह न रखें, वरना उनके रखने से बड़ी खुराफात हुई है, जैसा कि आज इस देश में हो रहा है।

(Interruptions)

उपसमापति : अब आपको बस्म करना चाहिये ।

श्री राजनारायण: चार, पांच मिनट और दे दीजिये।

उपसमापति : मैंने आपको 20 मिनट से ज्यादा दे दिया है।

भी राजनारायण : अब क्या 5 मिनट दे रही हैं ?

उपसभापति: अब कुछ नहीं दे रही हूं। भी राजनारायण: कुछ बढ़ा दीजिये, एक मतलब की बात कहनी है।

उपसमापति : नहीं जी, अब आपको समाप्त करना चाहिये ।

श्री राजनारायण: "यदि किसी कारबार में ऐसे व्यक्ति का मंत्री होंने से पहले कोई सरोकार या तो वह उस कारबार के प्रबन्ध और वालन से अपने को बिल्कुल अलग कर लेगा, असे ही

वह अपना स्वामित्व न छोडे।" एक क्लाज इसमें यह रखा गया है "कीमती उपहार नहीं स्वीकार करेंगे, सिवाय निकट रिश्तेदारों से, तथा वे या उनके परिवार के सदस्य ऐसे किसी व्यक्ति से कतई कोई उपहार नहीं स्वीकार करेंगे जिसके साथ उनका सरकारी तौर पर सम्बन्ध हो।"

मैं चाहता हूं कि मुझे पूरी बात पढ़ने का मौका नहीं दिया जा रहा है, इसलिए जो पहले पढ़ाथा और जो आखिरी में पढ़ा है, उसी को पूरे का पूरा मान लेना चाहिये।

श्री शील **मद्र याजी**: क्या यह सारा इसमें समावेश होगा ।

श्री राजनारायण : सारा इस कानुन में समावेश होगा (Time bell rings)

श्रीमन्, मेरा निवेदन है कि महात्मा गांधी जी दक्षिण अफीका से आ रहे थे।

भी महाबीर प्रसाद शुक्ल : पीपूरस रिप्रजेन्टेटिव ऐक्ट में कैसे समावेश होगा ?

भी राजनारायण : गांधी जी की वहां से नैकलेस मिला या और वह कीमती था। इस बारे में उनका कस्तुरवा से झगड़ा हो गया। गांधी जी ने कहा कि जितने हम को बामूपण मिले हैं, हम सब का ट्रस्ट बनायेंगे। कस्तूरवा ने कहा कि तुम बड़े लाठ साहब बने हो, क्यालड़कों के लिए नहीं रखोगे? अन्त में इस बारे में वोटिंग हुई और गांधी जी के लड़कों ने गांधी जी कापक्ष लिया और उन्हें बोट दिया। गांघी जी ने कहा कि जो सार्वजनिक उपहार उन्हें मिलते हैं, वे सार्वजनिक उपहार होते हैं और उसका दूस्ट मान लेना चाहिये। इसलिए मेरा निवेदन है कि आज मंत्रियों को जो उपहार मिलते हैं, चाहे वह उपहार नैकलस का हो, कोई आभूषण का हो, इस तरह के जो कीमती उपहार मिलते हैं, उन उपहारीं को सरकारी सम्पत्ति बननी चाहिये । बिना सरकारी सम्पत्ति के बने किसी मंत्री को पद पर नहीं रहना चाहिये।

उपसमापति: अब समाप्त कीजिये।

भी राजनारायण : श्रीमन्, मैं अब समाप्त ही कर रहा है। मैं सिर्फ यह वहना चाहता है कि 1962 में चीनी मिल मालिकों से कांग्रेस पार्टी ने करीब 3 करोड़ रूपया लिया और उससे गरीबों के बोट खरीदे . . .

उपसमापति : आपने 25 मिनट ले लिया है।

श्री राजनारायण : इसलिए आप से निवेदन है कि आप कोई ऐसी व्यवस्था करें और सरकार कानून के जरिये ऐसी चीज लाये ताकि भ्रष्टाचार, पक्षपात और दुर्नीति को हम रीक सकें।

THE DEPUTY CHAIRMAN: Mr. Chordia. You will be very reasonable.

भी विमलकुमार मन्नालालकी चौरद्रिया (मध्य प्रदेश) : उप समापति जी, मैं सदन का विशेष समय नहीं लूंगा । आपने केवल 10 मिनट दिये हैं, लेकिन मैं इसमें से केवल 9 मिनट ही लूंगा । सबसे पहले में यह चाहुंगा किजो विल विचारार्थं प्रवर समिति में जा रहा है, उसको इस बात पर विचार करना चाहिये कि जो हमारे शासन के कर्मचारी है, जिसका हमारे प्रशासन में व्यवस्था करने से सीधा सम्बन्ध नहीं पड़ता है, चाहे वे अध्यापक हों, चाहे रेलवे कर्मचारी हों, और इसी तरह के लोग हैं, तो इन लोगों को भी राजनीति में भाग लेने का अवसर दिया जाय। इस चीज के बारे में विचार करना चाहिये क्योंकि हम जब पब्लिक सैक्टर को बढ़ाते जा रहे हैं और जो संस्थाएं सीधे शासन से सम्बन्ध रखने वाली हैं--जिस तरह के रेलवे की व्यवस्था है, अगर हम अपने देश के बहुत बड़े वर्ग को इस अधिकार से वंचित कर देते हैं, जो चनाव में खड़े नहीं हो सकते हैं, राजनीति में भाग नहीं से सकते हैं, तब हमारे समाज का एक बहुत बड़ा पठित वर्ग इस भाग से. इस काम से वंचित हो जाता है।

[श्री विमलकुमार मन्नालाल चौरहिया]

आज यह सामने देख रहा हूं कि हमारे यहां पर प्रशासन चलाने के लिये यद्यपि कांग्रेस के बहुत बड़े विद्वान् सदस्य चुन कर के आये हैं मगर इस बात की आवश्यकता महसूस हुई कि जो असली कांग्रेसी नहीं थे, जो कभी नकली हो गये, कभी फसली भी हो गये, लेकिन वे प्रशासन का काम अच्छा जानते हैं, उनमें योग्यता है, इसलिये उनको आपने कांग्रेस में शामिल किया और शामिल कर के मंत्री पद का आसन दिया । यह इसी लिये संभव हो सका कि उनमें गुण थे और इस सिद्धांत को मानते हुए आपने ऐसा किया कि उन लोगों के कार्यों का उपयोग हमारे राष्ट्र के लिये हो। तो क्यों न हम ऐसे लोगों को अवसर दें जो शासकीय कर्मचारी के रूप में भी बुद्धिमान हैं और हमारे देश की सेवा मंत्रिपद पर आसीन हो कर के कर सकते हैं जिस का एक उदाहरण आपकी बगल में हैं । ऐसी स्थिति में मैं यह चाहता हूं कि प्रवर समिति को इस बात पर विचार करना चाहिये कि किस-किस वर्ग के शासकीय कर्मचारियों को हम राजनीति में भाग लेने के लिये अवसर दे सकते हैं, किन-किन शासकीय कर्मचारियों को केवल हम प्रचार की अनुमति दे सकते हैं, और किन-किन शासकीय कर्मचारियों को केवल वोट का अधिकार दे कर के उनको कुछ नहीं कहने की सीमा में रख सकते हैं। तो मैं विधि मंत्री जी से प्रार्थना करूंगा कि इस बारे में प्रवर समिति के सामने विशेष रूप से विचार किया जाय और रेप्रिजेंटेशन आफ पीपुल ऐक्ट में ऐसे तीन वर्ग बना दिये जायें कि किस को केवल वोट देने का अधिकार है, किस को केवल प्रचार करने का अधिकार हो और कौन राजनीति में सिक्रय रूप से भाग ले सके । इस सम्बन्ध में मैं यह सुझाव दूंगा कि जिस तरह से हमारा अध्यापक वर्ग है, जिस तरह से इंजीनियरिंग अधिकारी हैं, जिस तरह से रेलवे के कर्मचारी हैं, इन नोगों को हमें राजनीति में भाग लेने से मना नहीं करना चाहिये।

इसरे यह निवेदन करना चाहता है

कि खर्चे पर प्रतिबन्ध के बारे में रिपोर्ट आई थी, किन्तु हमने उसके बारे में कुछ तय नहीं किया, उसके बारे में कुछ भी व्यवस्था नहीं की। यह खर्चा कितना व्यापक होता है, कितने-कितने लोगों का ईमानदारी से खर्चा लगाया जाता है यह हमारे समस्त लोग जो चुनाव लड़कर के आते हैं वे जानते हैं। अपवाद-स्वरूप किसी को छोड़ दीजिये, मगर अवसर यह देखने में आया है कि जो भी खर्चा वक्त पर पेश किया जाता है कि मैं यह डिक्लेयर करता हूं कि यह सब सही है, वह कहां तक सही होता है यह सब आप अपने दिल पर हाथ रख के पूछ सकते हैं। ऐसी स्थिति में दो ही उपाय हो सकते हैं, एक तो यह हो सकता है कि बिल्कुल छट दे दी जाए और दूसरा यह है कि इंस्टिकली, मजबूती के साथ उसका पालन कराया जाय । हमारा देश गरीबों का देश है। इसलिये यह अत्यंतावश्यक है कि हमें खर्चे के मामले में बिल्कुल सख्ती बरतनी चाहिये। अगर खर्चे के मामले में किसी भी प्रकार की गलती आये तो उसके लिये किसी को एक, दो या तीन एलेक्शंस से भी डिबार करना पड़े तो यह भी करना चाहिये, मगर खर्चे के मामले में हमको सख्ती बरतनी चाहिये। अगर हम सख्ती नहीं बरतेंगे तो फिर यह पंजीपतियों के हाथ में सारी व्यवस्था आ कर के कांति के बीजों को पैदा करेगी जो कि हमारे देश में अराजकता को फैलाएंगे। इसलिए में प्रार्थना करूंगा कि हमारे यहां का चाहे वह गरीब हो बाहे अभीर हो, उसको यदि अधिकार देना है तो हमको खर्चे पर प्रतिबन्ध लगाना होगा और खर्चे के प्रतिबन्ध पर सक्ती करनी पड़ेगी।

कनवेएंस के बारे में जो आपने व्यवस्था की है, उससे एक प्रश्न बड़ा विचिन्न पैदा होता है कि हमारा देश इतना विशाल है और हमारे पोलिंग वूथ्स इतने दूर होते हैं कि अगर आप यह कहें कि कोई गरीवी का मारा अपना काम-धन्धा छोड़ कर के छः मील से पैदल चल कर के बोट डालने आयेगा, तो यह संभव नहीं होगा । अगर उसको अपनी बैलगाड़ी भी लाने की व्यवस्थान रहे और अगर उस पर हम बिल्कुल बन्धन लगा देते हैं तो इसमें बड़ी कठिनाई पड़ेगी। यह प्रतिबन्ध हम जरूर लगायेंगे, लेकिन वह कैंडिटेट या उसके एजेंट की गाड़ी या कनवेएंस पर लगायें। यदि हमने सब पर प्रतिबन्ध लगा दिया तो सारे जितने भी शाइवेट कनवेएंस हैं उनको भी बन्द करना पहुँगा और तभी हमको उसमें सफलता मिलेगी। इसलिये कनवेएंस के प्रश्न पर गंभीरता से विचार कर के और उसके बास्तविक स्वरूप का अध्ययन करके फिर कोई निर्णय लिया जाना चाहिये, नहीं तो केवल कनवेएंस पर प्रतिबन्ध लगाने से कोई विशेष लाभ नहीं होगा।

एलेक्सन द्रिब्युनल के बारे में जो यह कहा गया कि उसमें बड़ी देर होती है, इस एलेक्शन दिब्युनल को हटाकर के यह काम हाई कोर्ट के जिम्मे दे दिया जाय ताकि कोई अपील न कर सके, स्टे आर्डर न ले सके और उससे वह रके नहीं, तो यह देखने में बड़ा अच्छा लगता है कि हाई कोर्ट के पास यह मामला चला जाय । मगर हाई कोर्ट के पास आज भी हजारों मामले पेंडिंग हैं और उनका निर्णय नहीं हो पाता है। फिर हम यह एलेक्शन का काम उनके जिस्मे कर के क्या हम यह अरेका कर सकते हैं कि वे इस काम को जल्दी कर सकेंगे। अगर हम कानून के अंतर्गत बन्धन डाल कर के छ: महीने में निर्णय करवाने की बात करते है तो जो और केसेज पेंडिंग हैं उनकी हालत और खराब हो जायेगी। सो में प्रार्थना कहंगा कि इस पक्ष पर भी विचार किया जाय और यदि हो सके तो हम हाई कोर्ट की क्षमता वाले द्रिव्युनल अप्वाइन्ट करें और उनसे काम लें। यह अधिक उपयोगी हो सकता है और इससे मेरे खयाल में यह जो आप की समस्या है कि वे हाई कोर्ट में जाकर के स्टे आईर में जायेंगे, इसका भी हल निकल आयेगा । दूसरा यह विकल्प हो सकता है कि अगर प्रवर समिति को यही करना है कि हाई कोर्ट से इसकी व्यवस्था करायें, तो फिर में यह प्रार्थना करूंगा कि जो हाई कोर्ट की वेंचेज हैं उनको पूरा अधिकार दिया जाय, उनके यहां पैटीशन पेश हो सके, उनके यहां उस पर निर्णय हो सके ताकि छोटे छोटे काम के लिये फिर कहीं दौड़नान पड़े जैसाकि अभी हमारे मध्य प्रदेश में होता है कि एक छोटी पेटीशन दाखिल करना हो तो जबलपुर जाओ, फिर अपने गवाहों को लाओ और उस पर पता नहीं कितना खर्च करो और तब कहीं कोई निर्णय हो । तो इन सब बातों में कितना खर्चा होता है, कितना नुक्सान होता है इसका आप अच्छी तरह से अन्दाज लगा सकते हैं। फिर आप को मालुम है कि कई अच्छी वकालत करने वाले कैंडिटेट्स होते हैं। वे कई बार चुनाव में हार जाते हैं मगर एलेक्शन पेटीशन में फिर आ जाते हु । उनका यह प्रोफेशन सा हो गया है और माननीय मंत्री जी जानते हैं कि ऐसे लोगों को वे जो एलेक्शन हारते हैं , फिर पेटीशन दाखिल करते ह और उसमें जीत जाते हैं, फिर जब एलेक्शन हारते हैं तो फिर पेटीशन दाखिल करके जीत जाते हैं। तो इसमें जो देश की सम्पत्ति का, देश की शक्ति का जो अपव्यय होगा उसको महेनजर रखते हुए मैं यह प्रार्थना करूंगा कि यह ज्यादा अच्छा होगा कि हम हाई कोटं की शक्ति को एलेक्शन दिव्यनस्स को दे कर के कोई ऐसी व्यवस्था करें जिस से यह डिले भी न हो और हमारा काम भी अच्छी तरह से हो सके।

इसके साथ-साथ अंतिम मेरा सुझाव यह है कि करप्ट प्रैक्टिसेज में आज हम चाहे जितने बन्धन लगायें, मगर यह सभी लोग जानते हैं कि कई लोग ऐस होते हैं जो आधी रात को टेविल टर्न करते हैं। दिनभर ऐसा लगता है कि अमुक के पक्ष में वोट पड़ने वाले हैं मगर रात में जब शराब का दौर चल जाता है तो स्थिति उलटी हो जाती है । इसलिये जो भी करप्ट प्रैक्टिसेज हमने मान रखी हैं उनको कागनीजेविल बना कर के जब इम उन पर सब्ती से काम करेंगे तभी हम उनसे ज्यादा लाभ उठा सकेंगे।

[श्री विमलकुमार मन्नालालजी चौरडिया] ये कुछ सुझाव हमने दिये हैं और आशा है कि मंत्री महोदय प्रवर समिति के सम्भूख इन बातों पर विचार कर के इनका समाधान करवाने का कष्ट करेंगे।

THE DEPUTY CHAIRMAN: Shri Ruthnaswamy. You will please be very hrief

SHRI M. RUTHNASWAMY (Madras): Madam Deputy Chairman, this amending Bill should be welcomed because it seeks to improve the system and method of elections in our country. Our elections have been praised both inside and outside the country as being peaceful and orderly, especially as they are elections in the largest democracy in the world. But the orderliness of the elections may be the orderliness of the graveyard, because the vast mass of our electors are illitrate and poverty-striken and they have a tradition of peaceful passivity with regard to public affairs. And then a more unfortunate aspect of our elections is the, yast and growing influence of the Govern! ment in the conduct and in the influencing o the elections.

4 P M

First with regard to election officers, it is a question, after the experience of three general elections, whether these election officers should be officials of the State Governments because knowing the State Governments as we do and knowing the influen.e of the Government. It does not need to be proved. I can testify from personal experience. I remember in the last Lok Sabha election which I contested unsuccessfully in Tinnevelly District I happened to visit a polling booth and the Polling Officer was a woman. When certain women voters came, she addressed them in Tamil:

Indangamma, Neengal Ellam Congress Thane? Ottu Podungo.

That is "you are all Congress; aren't you? Here is the ballot paper, you put your votes." When I reported the matter to the Presiding Officer, he just shrugged his shoulders and said: 'I do not know; I shall instruct them as to how they should behave. There is always in the background the influence of the Government ot the day. The police officers, the low-paid district officials, all of them think that they must be on the side of the Government, that the Government of the day is a permanent Government. The thought has not sunk into them that the Government of the day is party Government, that it is a Government representative of only a part of the people, that it is not a permanent Government, and that it is a Government which is liable to be turned out. So in view of this mentality that prevails among the low-income Government officials-it prevails also among the higher officials—some safeguard should be made that these officers fulfil their duties impartially. I would suggest that every one of these election officers be called upon to take an oath of impartiality, a solemn oath of impartiality before the Chief Election Officer of the District. These election officers should be instructed in regard to an attitude of impartiality in respect of their duties as election officers.

With regard to the system of voting there were certain suggestions made to me by my colleague, Mr. Sundar Mani Patel who is unfortunately unable to be present here and his suggestions are out of his own personal experience which is larger than mine of elections. He suggests that an account of the ballot papers which are rejected, used or unused should be given to the agents of the candidates duly authenticated by the Polling Officers because in disputed elections the number of the ballot papers used in various ways is a crucial matter. Also a copy of the Report sent to the Returning Officer by each Polling Officer should be given to the agents of the candidates.

He has also made another suggestion that the final nomination papers be made liable to be challenged before the election tribunal within 20 days of the finalisation of the nomination papers. Another useful suggestion made was that in out of the way areas, rural areas especially and in hilly areas, mobile vans should be provided by the Government because the voters in these out of the way places especially in hilly areas find it very difficult to travel miles in order to go a Polling Station. And political sense is not so developed in our country among the rural people that they

With regard to election offences I should like all bribery and corruption cases being made cognisable but when I think of the attitude of our police officers I feel some hesitation in making this suggestion because as things are, the police officers are liable to be biassed in favour of the Government candidates, the Congress candidates, and therefore, it is doubtful whether such a power should be given to our police officers.

In regard to disqualification of candidates, I think clause 20 of the Bill is rather drastic. I do not know whether it is not even inconsistent with the Constitution because it says that a person convicted of any offence and who gets a punishment of not less than two years of imprisonment should be disqualified. Now in political elections it is very easy to be guilty ol or charged with defamation and libel and sent to prison for such an offence. Defamation or libel is possible in the case o(political criticism and I think the spirit oi the Constitution is not being maintained In the old Constitutions only an offence which involved moral turpitude would disqualify a candidate and looking at the lisl of offences, there are three or four disqualifications listed in the Constitution, like lunacy, undischarged insolvency etc and it is only these serious things thai would stand in the way of the political rectitude of a candidate which should gc to disqualify him.

The substitution of High Courts for elec tion tribunals is a departure to be welcomed but if the full procedure of th« civil suits is to be observed I am afraid that election suits in the High Courts wil also take a long time. It is gratifying to note that a limit of six months has beer fixed for the conclusion of the trial but foi the institution of the trial also a time limi; should be imposed. The words 'as soor as possible after the election' will not serve the purpose. Here also a time limit oi four weeks or so should be imposed sc that the suits may be filed as early as pos sible.

These amendments that have been in troduced in the Bill are satisfactory as fa

especially in regard to election expenses I quite agree with the Law Minister that It is difficult to place any legal limit upon election expenses. There are legal limits and we all know and it is a notorious fact that only in a very few instances are the legal limits observed. He also made a very acute observation that the limitation of expenses will depend upon public opinion. May I suggest in return that his party, the ruling party, the governing party, should set an example in this matter? In view of the great political power that they possess, in view of the large patronage that they possess, in view of the influence that they have upon all kinds of people, business people, industrialists and so on it is for them to set the example. When we find the Congress Party at the time of election after election proclaiming to the world that they are going to collect Rs. 5 crores or Rs. 10 crores for their election expenses, we feel that they are not setting a standard for the conduct of candidates in regard to election expenses. Having a whip hand over the businessmen, having a stranglehold on them because of the Congress Government socialistic policies— no business can be started, no business can be done without permits or licences from the Government—it is for the ruling party to exercise restraint, a commendable restraint in regard to limitation of expenss.

With regard to multiplicity of parties also the Law Minister has not been able to accept recommendation of the Election Commission. In regard to this matter although it is not possible to reduce the number of political parties in the country, may I suggest that the pestiferous group of independents be reduced as much as possible. It is quite commendable for really great independents like John Stuart Mill of England or A. D. Mani of our own House to come in as independents. But when you have a number of independents, five or six independents, trying to stand for election, in so many constituencies, it becomes impossible for real elections to be held, especially as some Parties are financing the independents to stand in order to break up the voting strength of their opponents. Now this great tolerance given to independents should be modified, if not completely abolished. In some of

[Shri M. Ruthnaswamy.] the ancient Greek States independence or neutrality in politics used to be punished. They were deprived of the right of citizenship. They were deprived of

used to be punished. They were deprived of the right of citizenship. They were deprived of the right of voting and of being voted for. I think some such drastic method or rule ought to be introduced in order to reduce the large number of independents. A man must be on one side or the other, must belong to one political party or other, must profess one set of political principles or another. There is no place for these political eunuchs in any healthy, sound political system.

With these observations, I welcome this Bill, hoping that the numerous suggestions that have been made on the floor of the House during the course of the debate will be taken note of by the Select Committee and we shall have a Bill returned from the Select Committee so satisfactory that for some lime at least, for a decade at least, our election system and our election methods will be as sound as possible and as useful to the political life and political development of the country as possible.

THE MINISTER OF LAW (SHRI G. S PATHAK): Madam Deputy Chairman, 1 am very grateful to the hon. Members who have made some very valuable observations. It will not be possible for me to deal with all the matters that emerge from this debate, nor is it necessary, because the Bill itself is going to a Joint Committee. The debate has had a wide range. Many matters have been discussed and most of them involve a change either in the Constitution or in the Act or in the rules or in administrative practice. I do feel that some observations deserve consideration in the Joint Committee and I hope that they will examine them in the Joint Committee, because the entire record would be before the Members of the Joint Committee, and before those who have not taken part in the debate. Now, one matter was raised by Mr. Rajnarain, i.e., why has there been no translation of this amending Bill? Now, I do not know at the stage when he has already made his speech, that matter is important, but it appears to me that it is not the practice to supply translations of amending Bills, where the Acts themselves are in English. Translation, of

course, would be given, but you cannot amend an English Act by a Hindi Bill. So far it does not appear that there is any law in force—I am using the words 'in force' for the reason that there is one section in one Act—but it has not been probably in force that there should be translations supplied at all of the Bills which are introduced. But in point of practice we ate doing our utmost to have the Bills translated before they are introduced. I do not say that in every case that has been done. There have been some cases in which it has not been possible to translate the Bills before they were introduced, but generally that is being done in point of fact.

Now, some very radical suggestions have been made, one of them being that instead of there being a direct election, there may be an election by proportional representation. Now, such radical suggestions, I feel, are not such as should be taken into consideration for the amendment of the present Act, because we should work within the framework of our Constitution. There was some very good reason why the Constituent Assembly applied the rule of direct election to the House of the People and applied the rule of proportional representation to this House. There were very good reasons for that and I do not see any ground why those reasons can be said not to exist today. They are very vital reasons. Can you picture an election to the Lok Sabha on the basis of proportional representation? In practice how will it work? There are lakhs of people in one constituency. Some of them are illiterate. They have got to make a choice and so on. There are such practical difficulties in the matter of principle, which, I submit, would prevent such a change being introduced.

Now, much has been said about the proposal of abolition of Tribunals. Various suggestions have been made. It has been said that there should be an appeal to two Judges, after the single Judge has decided the case. Now, that will again delay the final disposal of the election appeal and I think that the majority view seems to be— it is not a final majority view here—but at the present moment the majority view seems to be that an appeal to the .Supreme Court by special leave of the Supreme Court should be enough. Otherwise, we

should accept the decision of the High Court as a final decision.

Now, various other matters" have been suggested. It has been said that we should compel the High Court to dispose of the case within a particular period. Now, that is not possible. It is not open to Parliament, in practice I submit, to tell the Judges. You must decide the case within a certain period. There are such varying circumstances which are beyond the control of the Judges and the time taken by the Judges depends upon those various circumstances. I submit that it is sufficient that the law should say that the cases should be disposed of normally within a certain period and the cases should be taken up day to day, so that there may be no interval between one hearing and another, un- i less there are some special reasons and those reasons have got to be recorded by the Judge. I submit that should be a sufficient safeguard.

I have noted the observation made that some change should be made in the Civil procedure as applicable to the disposal of these petitions. Now. Mr. Mani made one observation, which must deserve our consideration. He said that he was anxious if I understood him aright, that if there is any exhibition of violence in the House, that (hat should be visited by the penalty of disqualification.

I should think, Madam, that these are matters which require a very detailed study. These are matters which relate to discipline in the House.

SHRI M. RUTHNASWAMY: Did he define what is violence in Parliament?

SHRI G. S. PATHAK: He has not defined. That is one of the difficulties and the law itself takes note of crime being committed or offences being committed in the House. I have examined this matter to some extent and I feel it is a veiy complicated and difficult matter ani in case Mr. Mani wants that disqualification should result from the use of violence, then we have got to define what violence is. There may be degrees of violence and there may be various methods by which violence can be checked in the House and this being a matter requiring deep consideration and detailed study, I should think that it is outside the proper scope of the present Bill. Of Course if the House wiats that such a deep study should be engaged in, that such a deep study should be conducted, then in that caw there may be other occasions for amending this Bill with regard to this matter. It is true that a person may be expelled and yet he may come again if there is another election. But he comes again because the people want him to come back here. The explanation may be on one ground .

DIWAN CHAMAN LALL (Punjab): la the House of Commons it is the same procedure.

SHRI G. S. PATHAK: He must be given a locus penitentiae. If he feels what he has done in wrong and he has served his sentence, that should be enough. But these are matters which I submit, Madam, oie mitside the scope of this law strictly and are not appropriate at the present stage in relation to this Bill.

شری عبدالغنی (پنجاب) : مسٹر باٹھک کو میں نر ایک سجھاؤ دیا تھا کہ جو گنتی کاؤنٹینگ وغیرہ کا تعلق ہے اگر الیکشن کمشنر دبکهر که وه صرف گنتی کا سوال ہے تو پھر وہ خود ھی ڈسپوز آف کر دے تاکہ وقت بچ جائر اور ہائی کورٹ میں نه بھیحنا یؤے۔ اگر الیکشن ایسی بات خود دیکھ ہے اور اسی وقت اس کا فیصلہ کر دے تو بہت وقت اور خرچ بچ سکتا ہے۔

ांश्री अब्दुल गनी (पंजाब) : मिस्टर पाठक को मैंने एक सुझाव दिया या कि जो गिनती काउन्टिंग बगेरह का ताल्लक है अगर एलेक्शन कमिशन देखे कि वह सिर्फ गिनती का सवाल है तो फिर वह खद ही डिस्पोज आफ कर देताकि वक्त बच जाय और हाई

^{† |} Hindi transliteration.

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श्री प्रब्दुल गनी] कोर्ट में न भेजना पहे। अगर एलेक्शन कमिशनर ऐसी बात खुद देखले और उसी वक्त इस का फैसला कर देतो बहुत वक्त और खर्च बच सकता है।

भी गोपाल स्वरूप पाठक : मैंने एक-एक सजेशन की, एक-एक सुझाव की नीट किया है और वह सब रिकार्ड में हैं। मगर इस बक्त यह म्नासिब नहीं है कि मैं सदन का यह वक्त लूं, चूंकि कमेटी में ये सब बातें तय होंगी कि कौन-कौन सा लिया जाय कौन न शिया जाय । मैंने सब बातें नोट कर ली हैं।

شری عبدالغنی : میں نے تو صرف اس لئے کہا کہ وقت کی بچت ہو

† श्री अब्बुल गनी : मैंने तो सिर्फ इसलिए कहा कि वक्त की बचत हो जाए।]

थी गोपाल स्वरूप पाठक : कमेटी के मेम्बर्स को अख्तियार होगा कि वे इस पर गौर करें और कमेटी के सामने यह मामला सायें। आपने जो कुछ फर्माया है वह सब रिकार्ड पर आ गया है, मैंने भी नोट कर लिया है और में आपका बहुत मशक्र हूं।

Maaam, I am not very ngia or rigia at all on the question of amendment of the law with regard to disqualification based on contracts. I am not very rigid. I feel that where our economy is increasing, that is to say, where the state is coming into contact with the citizens in greater degree and is coming into contractual relation ship with the citizens, then in such cases would you deny the right to be chosen to everybody? You may say that those who enter into contracts having a particular value may be disqualified, but to say that everyone who enters into a contractual relationship with the state in respect

t[] Hindi transliteration.

of goods should be disqualified to stand at an election is something which may work hardship. I just mentioned a case by way of illustration. Suppo\(^e\) a businessman, a trader supplies some article, some stationery to a department of Government; he has supplied the stationery and the Government becomes the debtor; will you then say that that person can never stand at an election? I have just given one illustration. As I have said, I am not rigid. If you do not want it, you may not have it. But the question would be, when we are considering the question of disqualification, we must also bear in mind the rights of citizens; if they are not doing something which is vicious or which is wrong, they should not be deprived of their rights under the Constitution. I do not want to put it any higher than

SHRI M. RUTHNASWAMY: If he belongs to a family of contractors?

SHRI G. S. PATHAK: Yes, these are matters which should not be just treated on some ideological basis, if I may ute that expression. We must take into consideration the practical aspects of it. We must have a pragmatic approach. All the time we should consider that there should be no evil, but also we should consider that the rights of people should not be destroyed. If people want to stand at an election -they have done everything they had to do under the contract-would the mere fact that the Government becomes debtor and they are creditors mean that they must necessarily be deprived of their right under the Constitution if they want to stand at an election? These are matters which deserve, I submit, the earnest attention of Government.

THE DEPUTY CHAIRMAN: May I inform the House that the 4.30 discussion could be adjourned for a few minutes until we finish this business? We can then take it up.

SHRI G. S. PATHAK: I will not be lone. It has been suggested that District Election Officers should be elected from the judiciary. It is a very good suggestion but it is not practicable. There is so much strain

existing on the judiciary at the present moment that you cannot possibly think of taking people from the judiciary and asking them to do the election work. There are arrears there. Whenever there is a Commission to be appointed, you always want a Judge. Whenever there is some other matter which has to be examined, we think of a Judge. The hands of the Judges are already full. It is a very good thing that they inspite the confidence of every class of people in this country. That is a matter of which we should be proud.

SHRI AKBAR ALI KHAN (Andhra Pradesh): Quite rightly.

SHRI O. S. PATHAK: But we hav_c got to look at the practical aspect of the matter. Their hands are full. We require more Judges and when you say that in respect of this Representation of People Act itself there are arrears, how will they be able to decide election petitions? Therefore, this suggestion would not be acceptable and we feel that our officers in the executive also are trustworthy and they could be relied upon.

SHRI AKBAR ALI KHAN: I should share that compliment. But I hope you are not coming with a Bill to increase the salary of Judges. That we do not want, increase in the salary of Judges.

SHRI O. S. PATHAK: Who does not want?

SHRI AKBAR ALI KHAN: People in our poor country are already giving them too much.

THE DEPUTY CHAIRMAN: That is an other point altogether. You continue.

SHRI G. S. PATHAK: Madam, much has been said about expenditure. When I made the observation to which my hon. friend Prof. Ruthnaswamy referred in relation to expenses, that observation applied to all parties including the Swatantra Party.

SHRI M. RUTHNASWAMY: Would you set an example?

SHRI G. S. PATHAK: All parties should set an example to everyone else. As I said, this is a matter which requires self-regulation, which requires consideration at all parties' level. It is not good accusing one another. It is a matter which is in common interest. It is a matter with which all should be concerned and there should therefore be self-regulation in this matter. If there are evils, those evil* should be removed. As I have already said, law is not the remedy for all the evils. There are other matters, our own. conduct, public opinion, electoral morality and the development of all things which, I submit, are the requisites in the present case. So many propositions have been made. One came from my friend, Mr. Ghani. He said that there should be s joint expense, that the parties should pool their expenses together and then expenses should be met from that pool. Now, these are not practical suggestions, if I may so with all respect, and we have got to consider this matter in greater detail ana more deeply. At the present moment, I should feel-and the Government feels— that we should give a trial, a longer trial, to the present provisions of this Act. It has not yet received sufficient trial and we have not got sufficient experience because if we have had sufficient experience, then there would have been concrete proposals for the amendment of this particular section. For the present moment, it it enough that those who are law-abiding should feel that there is a check on them. There may be a disqualification in caso the law is violated, there will be the finding of corrupt practices. Election will be set aside if the law is violated. At the present moment, I feel that that is enough.

Now, so far as Mr. Bhupesh Gupta it concerned, his speech was full of tirades against the Election Commission, against big business, and that is his usual theme. Now, so far as the Election Commission is concerned, I can say with a certain amount of experience that the Election Commission is working with independence. The Election Commission is not working under anybody's influence and the Election Commission is satisfying all the requirements which were expected from it, having regard to the provisions of the Constitution.

[Shri G. S. Pathak.]

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So far as the contribution of political parties is concerned, we know that there was an amendment to the Companies Act and the amount which can be contributed by a company has been limited. Now, I do not accept the proposition that the- actions of the Election Commission should be justiciable in these things and that an appeal should lie with the Supreme Court. Now that is not possible because the work of the Election Commission is of a special type and to the best of my recollection, I do not find any provision of that type in any other Constitution—I speak subject to correction.

Madam, I do not want to detain the House longer.

THB DEPUTY CHAIRMAN: The question is:

"That this House concurs in the re commendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Representation of the People Act, 1950, and the Repre sentation of the People Act, 1951 and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:

- 1. Shri Chandra Shekhar.
- 2. Shri R. S. Khandekar.
- 3. Shri Chitta Basu.
- 4. Shri S. S. Mariswamy.
- 5. Shri Jagnannath Prasad Pahadia.
- 6. Shri T. R. Parthasarathy.
- 7. Shri K. V. Raghunatha Reddy.
- 8. Shri Biren Roy.
- 9. Shri A. K. A. Abdul Samad.
- 10. Shri Shraddhakar Supakar.
- 11. Shrimati Tara Ramachandra Sathe.
- 12. Shri G. S. Pathak (the Mover). The motion was adopted.

SHORT DURATION DISCUSSION RE THE GOVERNMENT'S APPROVAL OF A PROPOSAL FOR FOREIGN COLLABORATION BETWEEN AN INDIAN COMPANY IN MADRAS AND AN AMERICAN COMPANY FOR MANUFACTURE OF BISCUITS

THE DEPUTY CHAIRMAN: Now we come to the discussion that was fixed for 4.30. Mr. Babubhai Chinai is not here. Yes, Mr. Bhargava.

SHRI T. V. ANANDAN (Madras): Madam, on a point of order. I would like to raise a point of order as to how this matter becomes a matter of public importance. If four per cent, biscuit production in our country out of the total output becomes a matter of public importance, what else in this country of ours cannot be termed as a matter of public importance? Another point is that this matter of public importance was raised through questions in this House and some points were discussed on the 22nd August under half-anhour discussion. And the same subject again comes up today for discussion under shortduration discussion under rule 176.

Madam, I would like to draw your attention to the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha). Under rule 176, the Chairman has admitted this as a matter of public importance for discussion this evening. At the same time, may I bring to your kind notice rule 177-Chairman to decide admissibility? I am not questioning the discretion of the Chairman. With due regard, respect and honour.

THE DEPUTY CHAIRMAN: The point of order should be brief.

SHRI T. V. ANANDAN: ... to him, there is a proviso under rule 177 which reads-

"Provided that if an early opportunity is otherwise available for the discussion of the matter, the Chairman may refuse to admit the notice.'

May I appeal to you. Why not this proviso be enforced on this matter of public importance which has already formed part of discussion in this House twice?